

(10)  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI  
\*\*\*

R.A.No. 28/93  
in  
O.A.No. 2698/92

Date of decision:-  
3/2/93

ASHUTOSH JAIN

V/s

UNION OF INDIA & ANOTHER

O \_ R \_ D \_ E \_ R

The only <sup>important</sup> point brought out by the applicant in the Review Application is that the respondents had stated in the counter that after a long tenure at Delhi, the applicant was posted at Chandigarh for a short spell and this statement, which was recorded in the judgement, was wrong since the applicant was appointed for the first time by order dated 17th July, 1990 and he joined in News Service Division in Grade III as Artist-News Reader-cum-Translator at Chandigarh on 3.7.1990. This fact, however, would not alter the complexion of the judgement. The other arguments are repetitions of the ~~earlier~~ old and over-ruled arguments.

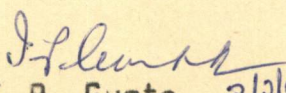
2. It was observed in the order that the post held by the petitioner was transferable. He had accordingly

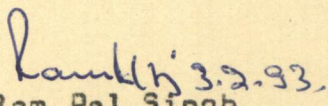


been transferred to Port Blair. Malafide was alleged in the transfer but was not proved.

The transfer was ordered by an appropriate authority competent to issue the order in the interest of service. There is no good ground to review the case. No interference can be made by the Tribunal for violation of guidelines regarding transfer as the guidelines are non-statutory in character and required to be followed as far as possible V.k. Manglik versus Union of Indian - SLR 1991 (5) CAT 343\_7.

3. The application is bereft of merit and is dismissed with no order as to costs.

  
I.P. Gupta 3/2/93  
Member (A)

  
Ram Pal Singh 3.2.93.  
Vice-Chairman (J)